

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A. No. 469 of 1994

Date of Disposal:
2nd December, 1997.

Between:

P.V. Ramana

.. Applicant

AND

1. The Superintendent of Post Offices,
Vizianagaram.
2. The Director of Postal Services,
o/o the Postmaster General, Region,
Visakhapatnam.

.. Respondents

Counsel for the applicant: Mr. V. Venkata Ramana

----- for the Respondents: Mr. V. N.V. Ramana



CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

THE HON'BLE SRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. R. Rangaiah for Mr. V. Venkata Ramana for the Applicant and Mr. V. Rajeswar Rao for the Respondents.

The applicant was removed from service on 30.11.92 as a consequence of disciplinary proceedings initiated against him under Rule 8 of the Conduct and Service Rules 1964, whereupon he submitted an appeal on 3.2.1993. It is revealed in the counter affidavit that the appeal was inadvertently rejected as time-barred as it was incorrectly presumed to have been received 45 days after the passing of the orders by the disciplinary authority, whereas the time-limit allowed for preferring an appeal by EDAs is actually 3 months. The case has, therefore, since been ----- appellate authority by Postmaster General, who, incidentally is not a party to this case.

In view of the above disclosure, it would suffice to direct the Director of Postal Services, Visakhapatnam/Vijayawada, to dispose of the appeal submitted by the applicant on 3.2.93 on merits. It will be expected that all points raised in the appeal would receive detailed attention and response while disposing it of. Furthermore, the appeal shall not be rejected merely on grounds of limitation.

Thus the O.A. is disposed of.

CERTIFIED TO BE TRUE COPY

Archer
केंद्रीय प्रशासनिक बिलायण
Central Administrative Tribunal
हैदराबाद बायोर्ड
HYDERABAD BENCH

M. A. No.

send my J.C.O

REG/ORIGINAL

MASR NO. 2210/97 in O.A. No. 469/94.

20-12-97

M.A. is disposed of with
Condonation granted.

REG/REGD
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

det. tkt. 2010 CASE

M.A. NO. 1173 OF 1997.

IN

O.A. NO. 469 OA. 1994.

J
HBSJP
M (T)

J
HHRP
M(A)

REGM

Restoration Petition

Mr. V. Venkata Ramana

AND

Mr. N.V. Ramana

Sr. ADDL. STANDING COUNSEL FOR
C.G.R. Ilys.